

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

**O.A.No.292/2008
Dated the 12th day of June, 2008.**

CORAM :

**HON'BLE SHRI GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE DR.K.S.SUGATHAN, ADMINISTRATIVE MEMBER**

K.Bhaskara Rao, IFS,(under Suspension)
Forest Officers Quarters,
Vazhuthacaud, Thiruvananthapuram ... Applicant

By Advocate Mr.Sanjay

V/s.

- 1 Union of India represented by
Secretary, Ministry of Environment and Forest,
B Block, CGO Complex, Lodhi Road,
New Delhi
- 2 State of Kerala represented by
Chief Secretary to Government,
Secretariat, Thiruvananthapuram
- 3 The Principal Chief Conservator of Forest,
Forest and Wildlife Department.,
Vazhuthacaud, Thiruvananthapuram. ... Respondents

By Advocate Ms.Jisha for Mr.TPM Ibrahim Khan SCGSC (R-1)
Mr.R.Premsankar, G.P. (R 2&3)

This application having been heard on 12th June, 2008, the Tribunal on the same day delivered the following

(ORDER)

Hon'ble Mr.George Paracken, Judicial Member

The applicant is an Indian Forest Service Officer of 1986 batch, Kerala cadre. He was placed under suspension by Annexure A-2 order dated 10.7.2007 by the second respondent namely, Chief Secretary to



Government of Kerala. Thereafter, his suspension was reviewed by the Review Committee constituted under the All India Services (D&A) Rules 1969 twice and accepting the recommendation of the Review Committee, the suspension period of the Applicant was extended for 180 days each by the Respondent State Government vide Annexure A-3 order dated 6.10.2007 and the Annexure A-5 order dated 2.4.2008 respectively. Applicant has made the detailed Annexure A-4 appeal dated 14.3.2008 to the first respondent namely, the Secretary, Government of India, Ministry of Environment & Forest under Rule 16 of All India Service (Discipline & Appeal) Rules against the aforesaid Annexure A-2 suspension order dated 10.7.2007 and the Annexure A-3 and A-5 orders dated 6.10.07 and 2.4.08 extending the period of suspension. One of the relief sought by the Applicant in this OA is to direct the 1st Respondent to pass final orders on his Annexure A 4 Appeal.

2 In our considered opinion, the applicant is entitled to the aforesaid relief. We, therefore, dispose of this OA at the admission stage itself and direct Respondent no.1 to consider the aforesaid Annexure A-4 appeal of the Applicant dated 14.3.2008 and dispose of it by a speaking and reasoned order within a period of two months from the date of receipt of copy of this order. There shall be no orders as to costs.



K.S.SUGATHAN
ADMINISTRATIVE MEMBER

abp



GEORGE PARACKEN
JUDICIAL MEMBER